

entirely for the Minister to decide whether it is a matter of serious concern and the House must be taken into confidence. If the Ministers do not think so, and if an hon. Member thinks that it is a serious matter, he can always bring it to our notice when I will ask the hon. Minister to decide whether it is an important matter or not. We can easily decide that. There is no difficulty.

Shri Jawaharlal Nehru: May I, with all respect, add something to it? The Ministers decide what is important or not. They also decide what some Members of Parliament may consider important. Even so; they should make a statement.

12 18 hrs.

PAPERS LAID ON THE TABLE

RUBBER BOARD EMPLOYEES' CONDUCT RULES

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table, under sub-section (3) of section 25 of the Rubber Act, 1947, a copy of the Rubber Board Employees' Conduct Rules published in Notification No. SO. 2083 dated the 11th October 1958 [Placed in Library See No LT-1083/58]

AMENDMENTS TO COFFEE RULES

Shri Satish Chandra: I beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of each of the following Notifications making certain further amendments to the Coffee Rules, 1955:—

- (1) G.S.R. No. 846 dated the 27th September 1958
- (2) G.S.R. No. 1071 dated the 8th November, 1958 [Placed in Library See No LT-1055/58].

REPORTS OF TARIFF COMMISSION AND GOVERNMENT RESOLUTIONS

The Minister of Industry (Shri Manabhai Shah): I beg to lay on the Table, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers —

- (i) Report (1956) of the Tariff Commission on the continuance of protection to the Sericulture industry;
- (ii) Government Resolution No. 36(3)-T.R./58 dated the 18th November, 1958 [Placed in Library See No LT-1056/58]
- (iii) Report (1958) of the Tariff Commission on the continuance of protection to the aluminium industry,
- (iv) Government Resolution No. 3(5)-T.R./58 dated the 20th November, 1958 [Placed in Library See No LT-1057/58]

REPORTS OF INDIAN GOVERNMENT DELEGATIONS TO INTERNATIONAL LABOUR CONFERENCE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of each of the following Reports —

- (1) Report of the Indian Government Delegation to the 41st (Maritime) session of the International Labour Conference held at Geneva in April-May, 1958
- (2) Report of the Indian Government Delegation to the 42nd session of the International Labour Conference held at Geneva in June, 1958. [Placed in Library See No LT-1058/58]

NOTIFICATION UNDER STANDARDS OF WEIGHTS AND MEASURES ACT

Shri Satish Chandra: I beg to lay on the Table, in pursuance of an assurance given on the 8th December 1956,